**HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**

WEDNESDAY, THE SECOND DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NO: 661 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 03/04/2025 in WP.No.7634 of 2025. on the file of the High Court.

**Between:**

Chilukuri Sridhar Reddy, S/o: Ram Reddy, Aged about 62 years, Occ. Agriculture, R/o H.no.16-1-27/14, Jayanagar Colony, Saidabad, Hyderabad.

**...APPELLANT**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Building, Secretariat, Hyderabad.
2. The District Collector, Ranga Reddy, Ranga Reddy District.
3. The Revenue Divisional Officer, Rajendranagar Division, Ranga Reddy District.
4. The Tahsildar, Sherilingampally Mandal, Ranga Reddy District.

**...RESPONDENTS**

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 to 4 to consider the online application of the petitioner through vide No.2500010291, dated 17/02/2025 and trace out the missing land to an extent of Ac.2.00 gts in Sy.No.66/2/a which is situated at Raidurg Nowkhalsa Village, Sherilingampally Mandal, Ranga Reddy District and issue the e-pattadar passbook to the appellant pending disposal of the Writ Appeal.

Counsel for the Appellant: SRI K. SAI TEJA, REPRESENTING
SRI RAPOLU BHASKAR

Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM
GP FOR REVENUE

The Court Delivered the following: JUDGMENT

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT APPEAL No.661 of 2025**

**JUDGMENT** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri K. Sai Teja, learned counsel represents Sri Rapolu Bhaskar, learned counsel for the appellant and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties agreed that this Writ Appeal may be disposed of by directing respondent No.2 to decide the pending application of the appellant dated 17.02.2025 in accordance with law within a period of 60 days from today. It is agreed that the said authority may decide the said application in accordance with law without getting influenced by any observations made by the learned single Judge in the impugned order dated 03.04.2025 in W.P.No.7634 of 2025.

4. In view of consensus arrived at, this Writ Appeal is **disposed of** by directing the appellant to resubmit the aforesaid

application, along with a copy of this order, before respondent No.2. In turn, respondent No.2 shall decide such application on its own merits without getting influenced by any observations made by the learned Single Judge in the impugned order. Respondent No.2 shall decide such application expeditiously, preferably, within a period of 60 days from the date of resubmission of aforesaid application. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat Building, Secretariat, The State of Telangana, Hyderabad.
2. The District Collector, Ranga Reddy, Ranga Reddy District.
3. The Revenue Divisional Officer, Rajendranagar Division, Ranga Reddy District.
4. The Tahsildar, Sherilingampally Mandal, Ranga Reddy District.
5. One CC to Sri Rapolu Bhaskar Advocate [OPUC]
6. Two CCs to GP for Revenue, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CD Copies

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HIGH COURT

DATED:02/07/2025




JUDGMENT

WA.No.661 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

(10) Copies